



2026:DHC:7637



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC011035122025
+ **ARB.P. 2106/2025**
DNARA MOTOR FINANCE LTDPetitioner
Through: Ms. Karishma, Adv.

versus

SAKIV ALI & ORS.Respondents
Through: Mr. Abhishek Manhas with
Mr. Saurav Malhotra, Adv.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **08.09.2026**

1. At the outset, learned Counsel appearing for the Petitioner seeks leave to withdraw the present petition on the ground that the matter has been settled between the parties pursuant to the Conciliation Agreement dated 19.08.2026.

2. Accordingly, the present petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 8, 2026/ss